CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,

ORDER SHEET

COURT NO.: 1 10/10/2019

O.A./260/676/2019 U K JENA -V/S-

M/O HEALTH AND FAMILY WELFARE

ITEM NO: 4

FOR APPLICANTS(S) Adv.: MR.N.R.ROUTRAY

FOR RESPONDENTS(S) Adv.: MR.A.C.DEO

| Notes of The Registry | Order of The Tribunal |
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| | Heard learned counsels for both the sides. Learned counsel for the applicant submitted that although the candidates including the applicant belonging to different categories, who had applied for different posts having different contents of tests, have been included in a common merit list after examination was held on different dates for different categories of posts, but the respondents have prepared a single panel in respect of O.T.Technicians and Medical Laboratory Technician in regard to Technical Officer (Technical Supervisor), which he seeks to challenge in this O.A. During the course of submission, learned counsel for the applicant brought to the notice of this Tribunal that this Tribunal had earlier passed an order dated 31.7.2010 in O.A.No.391/2018 directing that no appointment shall be made and status shall continue in respect of OT Technicians. He submitted that by virtue of the above interim direction, the AIIMS authorities issued fresh notification for preparation of merit lists in each category. In the above |

circumstances, learned counsel for the applicant prayed for similar interim relief in the present O.A.

On the other hand, learned counsel for the respondents submitted that separate merit lists for categories of posts have been prepared. He also pointed out that it is not known if Annexure-A/3 has got any link or Advertisement connection with the at Annexure-A/1 if persons who had and applied for different posts have been included in the common merit list.

Learned counsel for the applicant further submitted that the applicant ventilating his has submitted detailed arievance а representation dated 30.9.2019 (A/6) to Respondent No.2 and his grievance will be addressed, if a direction is issued Respondent No.2 to consider and dispose of the said representation within a stipulated time frame. He also prayed for the similar interim relief as made in O.A.No.391/2018, cited supra.

Having regard to the submissions made by the learned counsels for both the sides and without expressing any opinion on the merit of the matter, this Tribunal directs Respondent No.2/Competent Authority to consider and dispose of the representation of the applicant at Annexure-6 of the O.A. communicate and the decision to the applicant through a reasoned and speaking

order within a period of 15 (fifteen) days from the date of receipt of this order. Till the decision is communicated to the applicant, respondents are directed not to fill up the post in question and status quo in respect of the post of OT Technicians should continue.

With the above observation and direction, this O.A. is disposed of at the stage of admission itself, with no order as to costs.

On the prayer made by the learned counsel for the applicant, copy of this order along with Paper Book of O.A. be sent to Respondent No.1 at the cost of the applicant, for which learned counsel for the applicant to deposit the postal requisites during the course of the day.

Free copy of this order be made over to learned counsels for both the sides.

(SWARUP KUMAR MISHRA) MEMBER (J)

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